

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 103 OF 2018 &
IA No. 1610 of 2018**

Dated: 20th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Dr. Bharat Jhunjunwala	Appellant(s)
Vs.		
Uttar Pradesh Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Sachin Dubey for R-1

Mr. Janmali Manikala for R-2

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava
Ms. Harshita Sinha for R-3

ORDER

IA NO. 1610 OF 2018

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 161 days of delay in filing the reply by Respondent No.2 is condoned.

Application is disposed of.

The Appellant may file rejoinder on or before 11-12-2018 with advance copy to the other side, failing which it shall be taken as nil.

APPEAL NO. 103 OF 2018

Finally, two weeks' time, i.e. on or before 11-12-2018 is granted to Respondent No. 3 to file reply with advance copy to the other side, failing which it shall be taken as nil.

List the matter on **7-2-2019.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/js